

Received today

28.3.94

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Registration O.A. No.1936 of 1993

Mohd. Ishaque ... .. Applicant.

Versus

Union of India  
and others ... .. Respondents.

...

Hon. Mr. S. Das Gupta, Member(A)  
Hon. Mr. T.L. Verma, Member(J)

( By Hon. Mr. S. Das Gupta, Member(A) )

Heard Sri S.K. Dey, learned counsel for the applicant.

The applicant, in this case was initially appointed as Loco-substitute on 12.5.1979. He fell ill and was under treatment from 11.5.1982 to 2.2.1983. After becoming fit when he reported for duty, he was not allowed to rejoin his duties. Subsequently, only on 25.4.1991, the applicant was taken back on duty for the post of Loco-substitute. The applicant submitted representation dated 19.5.1991 (Annexure- A 8) against his loss of pay, seniority and promotion as a result of reappointment on 25.4.1991. This was followed by another representation dated 20.3.1992 (Annexure- A 9). Both these representations are stated to be pending with the respondents.

2. On the facts and circumstances of the case, we feel that it would be appropriate at this stage to direct the respondents to consider the representations of the petitioner and dispose of the same by a reasoned and speaking order within a period of 3 months from the

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date of communication of this order. The application is disposed of with the above directions, there will be no order as to costs.

*J. Mema*  
Member (J)

*W. G.*  
Member (A)

Dated: 22.3.1994  
(n.u.)